

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/01246/2018**  
**Chandigarh, this the 30<sup>th</sup> day of May, 2019**

...  
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

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Vikas Sain S/o Sh. Om Parkash, aged 22 years, R/o VPO Rajgarh,  
Distt. Bhiwani, Haryana – 127201.

**....Applicant**

**(Present: Mr. T.S. Hundal, Advocate for Mr. Sandeep  
Siwatch, Advocate)**

**Versus**

1. Union of India through the Secretary to Govt. of India, Ministry of Communications & Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi – 110001.
2. Chief Post General, Haryana circle, 107, Ambala Cantt- 133001
3. Superintendent of Post, Bhiwani Division, Bhiwani – 127021.

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**Respondents**

**(Present: Mr. Vinod K. Arya, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Though the matter, today, is listed for filing written statement, learned counsel for the applicant suffers a statement at the bar that the O.A. may be disposed of with a direction to the respondents to consider and decide the pending representation dated 16.07.2018 (Annexure A-3) of the applicant, in accordance with rules, by passing a reasoned and speaking order, to which learned counsel for the respondents does not object. Ordered accordingly.

2. Needful be done within a period of two months from the date of receipt of a copy of this order. The order to be passed after consideration by the respondents be duly communicated to the applicant.
3. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)**

**MEMBER (J)**

**Dated: 30.05.2019**

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